



SUPREME COURT BAR ASSOCIATION (Regd.)

SUPREME COURT OF INDIA, TILAK MARG, NEW DELHI-110001 (INDIA)

Mr. Dushyant A. Dave (Sr.)
President

Mr. Kailash Vasdev (Sr.)
Vice President

Mr. Rohit Pandey
Acting Hony. Secretary

Mr. Meenesh Kumar Dubey
Treasurer

Ms. Shamskravish Rein
Joint Treasurer

SENIOR EXECUTIVE MEMBERS :

Ms. Mahalakshmi Pavani (Sr.)
Dr. Adish Chandra Aggarwala (Sr.)
Mr. Chander Uday Singh (Sr.)
Mr. Arijit Prasad (Sr.)
Col. R. Balasubramanian (Sr.)
Mr. Anip Sachthey (Sr.)

EXECUTIVE MEMBERS :

Mr. Amrendra Kumar Singh
Dr. Ritu Bhardwaj
Ms. Anjali Chauhan
Ms. Prerna Kumari
Ms. K.V. Bharathi Upadhyaya
Mr. Upendra Narayan Mishra
Mr. R. Anand Padmanabhan
Mrs. Alka Agarwal
Mr. Tanveer Ahmed Khan

SCBA/EC.81/2019-20

Dated 23.01.2021

AGENDA FOR URGENT MEETING OF THE EXECUTIVE COMMITTEE BY CIRCULATION HELD ON 23.01.2021.

The Executive Committee on the issue of Elections for the Supreme Court Bar Association-2021 in confirmation of the earlier resolutions passed, **RESOLVED** as follows

- To hold the elections to the Supreme Court Bar Association 20-21, the Election Committee shall be constituted by the following:
 - Mr. Pallav Shishodia, Senior Advocate
 - Mr. Rana Mukherjee, Senior Advocate
 - Mr. Siddhartha Dave, Senior Advocate
- Further, **RESOLVED** that all expenses and payments to be made for holding election in a hybrid manner or otherwise including charges for online polling will be paid immediately on the request of Election Committee.
- Further **RESOLVED** That the Elections will be held by the Third Week of February 2021.

Sl. No.	Name of members	I agree	I don't agree
001	Mr. Kailash Vasdev (Sr.) Vice President		
002	Mr. Rohit Pandey Acting Hony. Secretary		
003	Mr. Meenesh Kumar Dubey Treasurer		
004	Ms. Shamskravish Rein Joint Treasurer		

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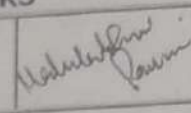

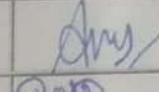
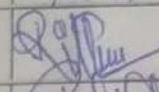
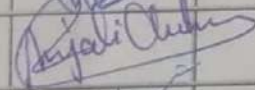
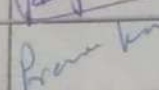

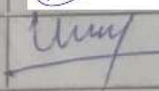
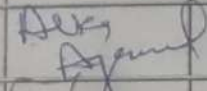
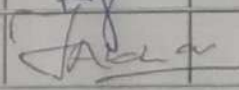
Ms. K.V. Bharathi Upadhyaya

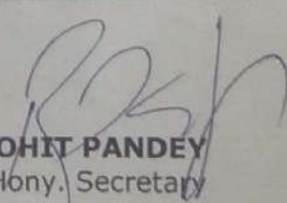
Mr. Upendra Narayan Mishra

Mr. R. Anand Padmanabhan

Mrs. Alka Agarwal

Mr. Tanveer Ahmed Khan

SENIOR EXECUTIVE MEMBERS		
005	Ms. Pavani Mahalakshmi (Sr.)	
006	Dr. Adish Chandra Aggarwala (Sr.)	
007	Mr. Arijit Prasad (Sr.)	
008	Col. R. Balasubramanian (Sr.)	
009	Mr. Anip Sachthey (Sr.)	
EXECUTIVE MEMBERS		
010	Mr. Amrendra Kumar Singh	
011	Dr. Ritu Bhardwaj	
012	Ms. Anjali Chauhan	
013	Ms. Prerna Kumari	
014	Ms. K.V. Bharathi Upadhyaya	
015	Mr. Upendra Narayan Mishra	
016	Mr. R. Anand Padmanabhan	
017	Mrs. Alka Agarwal	
018	Mr. Tanveer Ahmad Khan	


ROHIT PANDEY
Acting Hony. Secretary

PROCEEDINGS OF THE URGENT MEETING OF THE EXECUTIVE COMMITTEE OF THE SUPREME COURT BAR ASSOCIATION HELD ONLINE BY VIDEO CONFERENCING ON Saturday, 16.01.2021 AT 05.00 PM.

Members who attended the meeting:

1. Mr. Kailash Vasdev, (Sr.), Vice President
2. Mr. Rohit Pandey, Acting Hony. Secretary
3. Mr. Meenesh Kumar Dubey, Treasurer
4. Ms. Shamshravish Rein, Joint Treasurer
5. Ms. Mahalakshmi Pavani (Sr.)
6. Mr. Arijit Prasad (Sr.)
7. Col. R. Balasubramanian (Sr.)
8. Mr. Amrendra Kumar Singh
9. Dr. Ritu Bhardwaj
10. Ms. Purna Kumari
11. Ms. K.V. Bharathi Upadhyaya
12. Mr. Upendra Narayan Mishra
13. Mrs. Alka Agarwal
14. Mr. Tanveer Ahmed Khan

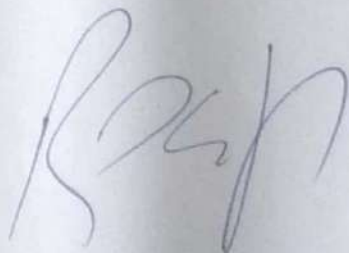
IN THE CHAIR : MR. KAILASH VASDEV, VICE PRESIDENT.

The Executive Committee accepted the resignation unilaterally sent by the Election Committee of Mr. Jaideep Gupta, Mr. Harin P. Raval and Mr. Nakul Dewan on 15th January 2021. The Committee expressed its gratitude to the Election Committee for undertaking the difficult task of holding elections in this year of the pandemic.

As the Election Committee had resigned, steps to be taken for holding of the elections were discussed by the members.

After extensive deliberations it was resolved as follows

1. Elections to the Supreme Court Bar Associations for the year 2020-2021 should be held by the third week of February 2021. For this purpose an Election Committee be appointed from amongst members of the Supreme Court Bar Association after due consultation with the members of the Executive Committee. Each Executive Committee member is requested to propose names for appointing members to the Election Committee. The Election Committee would be appointed after obtaining the prior confirmation of the Executive Committee.

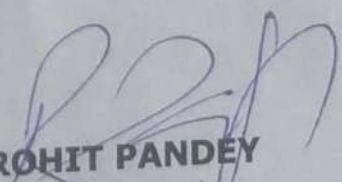


2. The elections would be preferred to be held in hybrid mode as there was an extensive request from members for this. The Elections should be held inside the Supreme Court premises in a phased and staggered manner as may be found appropriate by the Election Committee. Necessary permission for holding such an election would have to be obtained from the Hon'ble Chief Justice of India to hold the election in this mode. RESOLVED that an urgent request to that effect be made immediately for this purpose to the Hon'ble Chief Justice and this decision be communicated to the Election Committee.

3. All expenses for holding of the election including the costs for online voting would be borne and paid by the Supreme Court Bar Association as soon as the bill of costs is received from the Election Committee which was to appoint such an agency.

4. The members resolved that a meeting be held between the Hon'ble Chief Justice and members of the Executive Committee to request to commence physical hearing of all cases in the court halls.

The meeting ended with a vote of thanks to the chair.


ROHIT PANDEY
Acting Hony. Secretary